

OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE, ROUSE AVENUE
DISTRICT COURT COMPLEX, DELHI.

Modified LINK ROSTER

ORDER

In partial modification of the Link Roster No.13/CMM/Rouse Avenue District/LR/2024/737-756-D dated 25-01-2024, the following judicial officers, Rouse Avenue Court Complex, New Delhi are hereby authorized to act as Link Officers/courts with effect from 30-01-2024.

Serial No.	Name of the CMM/ACMMs	First link Judicial officer	Second Link Judicial Officer
01	Ms. Divya Malhotra, Ld. ACMM-01	Sh. Deepak Kumar-II , Ld. ACMM-02	Ms. Tanya Bamniyal, Ld. ACMM-03
02	Sh. Deepak Kumar-II , Ld. ACMM-02	Ms. Divya Malhotra, Ld. ACMM-01	Ms. Priyanka Rajpoot, Ld. ACMM-04
3	Ms. Tanya Bamniyal, Ld. ACMM-03	Ms. Priyanka Rajpoot, Ld. ACMM-04	Ms. Divya Malhotra, Ld. ACMM-01
04.	Ms. Priyanka Rajpoot, Ld. ACMM-04	Ms. Tanya Bamniyal, Ld. ACMM-03	Sh. Deepak Kumar-II , Ld. ACMM-02

Notes:

- Whenever any Ld. ACMM is on leave or is not available due to any other reason, his/her work shall be looked after by the link magistrate shown against his/ her name in the opposite column.
 - Whenever both the link ACMM are on leave, or not available due to any reason, the next judicial officer mentioned sequentially, below the concerned Ld. ACMM as per link roster shall look after the work as link ACMM. If Ld. ACMM-04 is on leave to any reason or not available due to any reason and both the Link Ld. ACMMs are also on leave or not available due to any reason, Ld. ACMM-03 shall look after the work a Ld. Link ACMM.
- Ms. Tanya Bamniyal, Ld. ACMM-03 shall dispose off all judicial work of the undersigned on Monday, Tuesday & Wednesday and Ms. Priyanka Rajpoot, Ld. ACMM-04 shall dispose off all judicial work of the undersigned on Thursday, Friday & Saturday, as and when the undersigned is on leave or busy in administrative work.
 - In the absence of Ms. Tanya Bamniyal, Ld. ACMM-03, on Monday, Tuesday & Wednesday, the same shall be looked after by Ms Priyanka Rajpoot, Ld. ACMM-04 on Monday, Tuesday & Wednesday.

2.2. Likewise in the absence Ms. Priyanka Rajpoot, Ld. ACMM-04, on Thursday, Friday & Saturday, the same shall be looked after by Ms. Tanya Bamniyal, Ld. ACMM-02 on Thursday, Friday & Saturday.

3. In Exceptional situations, where all the ACMMs as well as the undersigned are on leave or not available, the reader of the undersigned shall bring the same to the kind notice of Ld. Principal District & Session Judge-Cum Special Judge (P.C.Act) for appropriate directions.

3.1 Till further orders, transfer cases, applications for transfer of cases and other administrative work would be dealt with by the undersigned.

4. As and when the undersigned is on leave or otherwise not available, the administrative work shall be dealt by Sh. Deepak Kumar-II, Ld. ACMM-02. In the absence of both, the said work shall be looked after by Ms. Tanya Bamniyal, Ld. ACMM-03. In case of Ms. Tanya Bamniyal, Ld. ACMM-03 is not available or on leave due to some reason, then the aforesaid work shall be looked after by Ms. Priyanka Rajpoot, Ld. ACMM-04. In absence of Ms. Priyanka Rajpoot, Ld. ACMM-04, then the aforesaid work shall be looked after by Ms. Divya Malhotra, Ld. ACMM-01 on that day.

4.1 Applications for recording statement under section 164 Cr. P. C. and applications for TIP shall be marked by Ld. Concerned ACMM court to Ld. 1st Link ACMM as per the Link roster. In case Ld. 1st Link ACMM is on leave then same shall placed before Ld. 2nd Link ACMM, without requirement of formal assignment by the undersigned.

5. Where the Duty ACMM has fixed a particular date for recording certain proceedings like TIPs of case property etc. proceedings shall be conducted by him/her only on date so fixed, so as to avoid inconvenience to litigants, victims, and investigation agency.

5.1. The statement u/s 164 Cr. P.C. be disposed off by the ACMM to whom the statement u/s 164 Cr.P.C is marked by the Ld. Link ACMM or undersigned, as the case may be preferably on the same date or for reasons to be recorded, on the earliest subsequent date.

6. The plea bargaining applications of the court of undersigned shall be marked to court of Sh. Deepak Kumar-II, Ld. ACMM-02 and plea bargaining of the Sh. Deepak Kumar-II shall be marked by him to the court of Ms. Priyanka Rajpoot, Ld. ACMM-04.

6.A The plea bargaining applications of the court of Ms. Divya Malhotra, Ld. ACMM-01 shall be marked by her to the court of Ms. Tanya Bamniyal, Ld. ACMM-03.

6.B. The plea bargaining applications of the court of Ms. Tanya Bamniyal, Ld. ACMM-03 shall be marked by her to the court of Ms. Priyanka Rajpoot, Ld. ACMM-04.



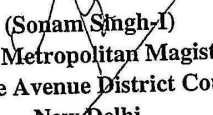
6.C. The plea bargaining applications of the court of Ms. Priyanka Rajpoot, Ld. ACMM-04 shall be marked by her to the court of Ms. Divya Malhotra, Ld. ACMM-01.

6.1 The Link ACMM shall hear and adjourn the cases and will also do other miscellaneous work except framing of charge, recording of evidence (exceptional circumstance excluded) or passing final judgment, depending purely on availability of time and volume of work fixed in their own court.

6.2. The Link ACMM shall first come to the court which is on leave, personally adjourn the matter listed, dispose of Miscellaneous applications and then start the work of his/her own court.

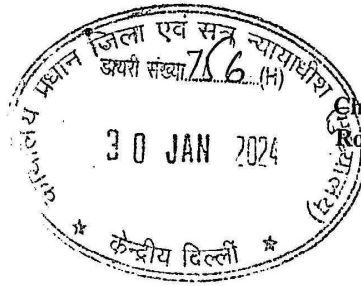
7. In order to avoid delay in regulation of the court work, Ld. ACMMs shall issue instructions making it the responsibility of their respective Reader/Ahlmads/Steno (in that order) to intimate in writing to the office of the undersigned by 10:10 a.m. positively on the date when presiding officer happens to be on leave or absent in case of applications not having come in advance. Further, immediately thereafter, such Reader/Ahlmad/Stenographer, as the case may be, intimate concerned link court too in this regard.

7.1. In any case, the Link ACMM shall commence work in the concerned court where presiding officer is on leave by 10:30 a.m. In case where a particular officer is expected to work as link Magistrate, in more than one court on a given day, he shall suitably instruct the Reader of such court to inform the litigants and Bar about the time when such Link would be coming to such other court.


(Sonam Singh-1)
Chief Metropolitan Magistrate
Rouse Avenue District Court
New Delhi

Copy forwarded for information and necessary action to:

1. The Ld. Registrar General, Hon'ble High Court of Delhi.
2. The Ld. District & Sessions Judge (Hqs), Delhi.
3. The Ld. District & Session Judge-Cum Special Judge(P.C.Act) ,(CBI), Rouse Avenue District Court Complex, Delhi.
4. The ACMMs, Rouse Avenue District Court Complex, Delhi
5. The Director of Prosecution, CBI, Block No.3, II floor, CGO Complex, Lodhi Road, New Delhi.
6. The Director of Prosecution, Govt. of NCT of Delhi, Tis Hazari Court, Delhi
7. The Chief Prosecutor, CBI/ACB, Rouse Avenue District Court, New Delhi.
8. The Website Committee, Tis Hazari Court, Delhi for uploading on the official website
9. The Branch in-Charge, care Taking, Facilitation, Computer and Filing Section, RADC, New Delhi.
10. The Reader to the undersigned.
11. The Lockup In-charge, Rouse Avenue District Court, Delhi.
12. The Police Chowki In-charge, Rouse Avenue District Court, New Delhi
13. For uploading on LAYERS.
14. The Secy. DLSA, RADC



(Signature)
(Sonam Singh-I)
Chief Metropolitan Magistrate
Rouse Avenue District Court
New Delhi

8-487

Website committee (864)